

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00042/2021

Monday, this the 25th day of January, 2021

C O R A M :

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Mahesh Chand Meena, aged 38 years
 S/o.Natya Ram Meena
 Station Master, Idapalli
 Thiruvananthapuram Railway Division (TVC)
 Ernakulam-682 024
 Residing at HNL Quarter No.132, 526, Velloor,
 Kottayam – 686 609

...Applicant

(By Advocate Mr.P.B.Unnikrishnan Nair)

v e r s u s

1. General Manager
 North Central Railway
 Civil Lines, Prayagraj
 Uttar Pradesh – 211 001
2. Sr.Divisional Personnel Officer
 North Central Railway
 Divisional Railway Manager Office
 Agra Division, Uttar Pradesh- 211 001
3. Sr.Divisional Personnel Officer
 Railway Divisional Office
 Trivandrum Division,
 Thiruvananthapuram – 695 014
Respondents

(By Advocate : Mr.Sunil Jacob Jose)

This application having been heard on 25.1.2021 through video conference, this Tribunal on the same day delivered the following :

ORDER (ORAL)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

This is an Original Application filed seeking the following relief:

- " i. *Call for the records leading to Annexures A-1 to A-3 and direct the 1st and 2nd respondents to immediately transfer the applicant to his home station as per Annexure A-2 application;*
- ii. *Direct the 1st and 2nd respondents to issue posting order to the applicant by accommodating him at any of the following stations (1)Karanpura, (2) Mandawar Mahuwa Road, (3) Biwai and (4) Ghosarana;*
- iii. *Declare that the act of the 1st and 2nd respondents in not considering Annexure A-2 as illegal, unjust and arbitrary;*
- iv. *Pass such other order or direction which this Hon'ble Tribunal may deem fit and proper to grant in the circumstances of the case;*
- v. *Award the cost of the original application to the applicant "*

2. When the matter came up for consideration, counsel for the applicant submits that the applicant had given a representation vide Annexure A-2 on 24.07.2017, but there is no reply given till date.
3. Adv.Mr.Sunil Jacob Jose takes notice on behalf of the respondents. He has no

objection for disposal of the representation.

4. In view of the above submission, the Competent Authority is directed to consider Annexures A-2 representation dated 24.7.2017 in the light of relevant rules and regulations on the subject and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. The O.A is disposed of as above at the admission stage itself. No costs.

**(K.V.EAPEN)
ADMINISTRATIVE MEMBER**

**(P.MADHAVAN)
JUDICIAL MEMBER**

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List of Annexures

Annexure A1 - True copy of the identity card issued by the Department of Medical Health & Family Welfare, Rajasthan to the wife of the applicant.

Annexure A2 - True copy the application for transfer dated 24.7.2017 submitted to the 3rd respondent.

Annexure A3 - True copy the order no.E(NG)1-2015/TR/20 dated 10/2/2017.

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